

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

(IB)-465/ND/2017

In the matter of

Mr. Deepak Seth

Vs.

Moods Hospitality (P) Ltd

....PETITIONER

... RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 08.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant :-

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Due to paucity of time arising out of sitting in the Principal Bench, the matter was not able to be taken up. Hence, the same is adjourned to 11.1.2018.

- Sol -

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
08.1.2018